

(c) the number of mills in which third shift is allowed and what is their total number of looms; and

(d) whether Government propose to permit more mills to work the third shift?

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari) : (a) A statement is laid on the Table [See Appendix V, annexure No. 42].

(b) It is a matter of opinion.

(c) In August, 1955, which is the latest information available, third shift in weaving was worked by 65 composite mills whose total installed loomage was 56,338 and the loomage worked in third shift was 39,533.

(d) There are no restrictions on the working of third shift by mills.

Apartheid

544. Shri Kamath : Will the Prime Minister be pleased to state:

(a) the number of persons of Indian origin in the Union of South Africa who have been segregated under that Government's policy and law of Apartheid;

(b) the number of Indians who resisted the law and were arrested or otherwise punished as a result;

(c) the number of Indians who have returned to India since the law of Apartheid was enforced in that country; and

(d) whether Indians are co-operating with other non-European races in their fight against South African policies?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru) : (a) The number of persons of Indian origin segregated in the Union of South Africa under that Government's policy and law of Apartheid is not known. The bulk of the Indian community in South Africa has, however, been suffering for many years under the Asiatic Land Tenure Laws. The Group Areas Act is intended not only to complete the process of segregation of Indians, but also to uproot them from the existing areas to new areas with a view to strangulating their economy. Full impact of this Act would be felt when group areas have been proclaimed, but many Indians have already been affected.

(a) Not known.

(b) Not known.

(c) Yes.

Border Incident

555. Shri M. Islamuddin : Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 1345 on the 1st September, 1955 regarding the shooting of an Indian National by Pakistan police near Purnea (Bihar) border in November, 1953 and state:

(a) whether the Government of Pakistan have considered the report submitted to them by their representatives; and

(b) if so, the final decision arrived at in the matter?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru) : (a) and (b). The matter is still pending with the Government of Pakistan.

Revaluation of Evacuee Properties.

556. Shri Gidwani : Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that the allottable evacuee properties which were once valued under Rs. 10,000/- before the passing of the Displaced Persons Compensation and Rehabilitation Rules, 1955 are being revalued and auctioned; and

(b) if so, what are the reasons for doing so?

The Minister of Rehabilitation (Shri Mehr Chand Khanna) : (a) and (b). Properties valued at more than Rs. 5,000/- but less than Rs. 10,000/- were formerly saleable. It was, therefore, not necessary to have their valuation done meticulously. As these properties have now become allottable, meticulous valuation is being done on the same lines as that of properties below the value of Rs. 5,000/-.

Trade with East Africa

557. Sardar Iqbal Singh : Will the Minister of Commerce and Industry be pleased to state:

(a) the value and the names of the commodities that have been exported to and imported from Kenya, Uganda and Tanganyika during 1955 so far; and

(b) the value of exports and imports for the year 1954?

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari) : (a) and (b). A statement is laid on the Table. [See Appendix V, Annexure No. 43].